

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1456/2017

New Delhi, this the 1<sup>st</sup> day of May, 2017

**HON'BLE MR. P.K. BASU, MEMBER (A)**

Birender Singh  
Aged 61 years,  
Group 'B', Post (MI)  
S/o Late Shri Lala Ram  
R/o B-7, Gali No.5, Pradhnwali Gali,  
Johirirpur, Delhi-110094. .. Applicant

(By Advocate: Shri J.S. Mann)

Versus

1. The Commissioner (East DMC),  
419, Udyog Sadan,  
Patpatganj Industrial Area,  
Delhi-110092.
2. Deputy Chief Accountant (East DMC),  
419, Udyog Sadan,  
Patpatganj Industrial Area,  
Delhi-110092.
3. Deputy Chief Accountant (PF) (East DMC),  
419, Udyog Sadan,  
Patpatganj Industrial Area,  
Delhi-110092. .. Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicant.

2. It is stated that the applicant has not been paid his pensionary benefits and he has been orally informed that these are not paid

because the funds are not available with the Corporation. The applicant had sent a legal notice dated 24.01.2017 to the respondents, which has not yet been responded to.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to examine the contents of the legal notice dated 24.01.2017 of the applicant, and if the applicant is entitled for pensionary benefits as per rules, that should be granted to him within a period of 60 days from the date of receipt of a certified copy of this order. In case, the respondents hold that he is not entitled, then they shall pass a speaking and reasoned order within the said period of 60 days. No order as to costs.

**(P.K. BASU)  
MEMBER (A)**

*/Jyoti/*